

(21)

CENTRAL ADMINISTRATIVE TRIBUNAL: HYDURABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 800 of 1996.
OASR 836/96

DATE OF DECISION: 1-7-96.

B. Sri Rama Murthy Naidu & 12 others APPLICANTS

VERSUS

Chief General Manager, Telecom, RESPONDENTS
Hyderabad & 3 others

FOR INSTRUCTIONS

1. Whether it be referred to the reporters or not? No

2. Whether it be circulated to all the Benches of C.A.T. or not? No

(H. RAJENDRA PRASAD)
MEMBER (A)

(M. G. CHAUDHARI)
Vice Chairman/Secretary ()

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Original Application No. 800 of 1996.

Dt. of Order: 1-7-96.

Between :-

1. B.Sri Ramamurthy Naidu	8.G.V.S.Nagaraju
2. B.S.V.Srinivasa Rao	9.B.Surya Rao
3. Chandan Behara	10.G.Rama Rao
4. J.Venkata Rao	11.K.Ramana Rao
5. V.Nagasatya Rao	12.N.Krishna Murthy
6. T.Venkata Rao	13.R.Venkateswara Rao
7. Ch.Thrinadha Rao	

...Applicants

And

1. The Chief General Manager,
Telecommunications, A.P.Circle,
Doorsanchar Bhavan, Hyderabad-1.
2. The General Manager,
Telecom, Visakhapatnam Area,
Visakhapatnam.
3. The Telecom Dist. Engineer,
Srikakulam.
4. The Superintendent-in-charge,
Central Telegraph Office,
Srikakulam.

...Respondents

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Counsel for the Applicants : Shri J.V.Lakshmana Rao

Counsel for the Respondents : Shri V.Rajeswar Rao, CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN *hus*

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A) *8/17*

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(Oral Orders per Hon'ble Justice Shri M.G.Chaudhari,
Vice-Chairman).

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Office to register the O.A. formally.

2. Original Application admitted. Notice waived by consent. Heard. The applicants have been working as part-time Telegraph-men. They are being paid at the rate of Rs.3.10 ps per hour. They claim that they are entitled to be paid wages 1/30th of the ~~pay~~ prescribed scale of pay of Rs.750/- per month with dearness allowance from the date date of their appointment in the service in the department. The dates of joining of the applicants respectively are set out at page-3 of the O.A.

3. It appears that applicant Nos.2, 3, 10 and 11 have submitted representations in August, 1994, to the Superintendent-in-Charge, Central Telegraph Office, but there has been no response.

4. It may be mentioned that reliance is placed on the circular issued by the General Manager, A.P., Hyderabad, dt.26-2-1988 and the circular of Ministry of Personnel, Public grievances and Pensions etc., dt.7-6-1988 in support of the claim. Prima facie a reading of these circulars, which are at Annexures 1 and 2 do require the claim of the applicants to be seriously examined by the respondents. All the applicants are working in Telecom Centre, Srikakulam District. The policy followed in respect of similarly placed persons in other divisions will be relevant to be taken into account. It is pertinent to note that guide lines dt.26-2-88 were issued

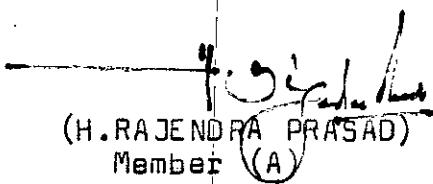
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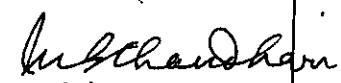
in the light of a judgement of the Hon'ble Supreme Court.

Having regard to the above recorded circumstances, following order is passed :-

- (1) The applicants are given liberty to file a proper representation to the General Manager, Telecom, Visakhapatnam Area, within a period of one month from today through the District Engineer, Telecom, Srikakulam;
- (2) Each applicant however shall file separate representations;
- (3) On a representation being filed by any of the applicants or all of them separately within the stipulated time, the authorities concerned shall examine the same in the light of relevant guidelines mentioned herein above viz., dt. 26-2-88 and 7-6-88
within a period of 2 months from ~~today~~
on receipt of representation and the decision thereon shall be communicated to the concerned applicant.

5. The Original Application is disposed of in terms of the above order. No order as to costs.


(H. RAJENDRA PRASAD)
Member (A)


(M.G. CHAUDHARI)
Vice-Chairman

Dated: 1st July, 1996.
Dictated in Open Court.

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Deputy Registrar (J)